GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO.2521 ANSWERED ON 11.08.2025

APPOINTMENTS IN NATIONAL COMMISSION FOR MINORITIES (NCM)

2521. SHRI HARIS BEERAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the National Commission for Minorities (NCM) is currently facing any delay in the appointment of its chairperson and members;
- (b) if so, the details thereof;
- (c) whether it is a fact that NCM has been without a Christian member for years;
- (d) if so, the details thereof; and
- (e) the detail status of National Commission for Minority Educational Institutions (NCMEI), whether it is a fact that the NCMEI is currently experiencing a delay in the appointment of a permanent chairperson?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

- (a) to (d): As per Section 3(2) of the NCM Act, 1992, the Commission shall consist of a chairperson, a Vice-Chairperson and five Members to be nominated by the Central Government from amongst persons of eminence, ability and integrity. It also provides that five Members including the Chairperson shall be from amongst the minority communities. The Government endeavours to appoint all the members in the NCM, including the Christian Member.
- (e): National Commission for Minority Educational Institutions (NCMEI), which comes under the Ministry of Education has informed that Section 3(2) of the National Commission for Minority Educational Institutions (NCMEI) Act, 2004, provides that the Chairperson is to be nominated by the Central Government. Although the post of Chairperson is vacant since 1st October, 2023, the Member of the Commission is overseeing its functioning to ensure continuity.
